

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 205
(IB)-825/ND/2022
IA-903/2023

IN THE MATTER OF:
Bank of Maharashtra

... **Applicant/Petitioner**

Versus

Sh. Gaurav Bansal

... **Respondent**

Under Section: 95 of (IBC), 2016

Order delivered on 29.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : Adv. Nibruti Samal, Adv. Sohaib Khan

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-903/2023: Ld. Counsel appearing for the RP submitted that on 23.04.2024 this matter was directed to be re-notified on 14.05.2024, thus the same is incorrectly reflected in today's cause list. Let the matter be listed on the date already fixed i.e. 14.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)